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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

OA No. 217/96

Dt. of order: 16/2/96

Between

V. Sreenivasulu

: Applicant

and

1. Sub Divisional Officer  
Telecommunication  
Guntakal

2. Sub Divnl. Officer  
Telecommunications  
Hindupur

3. Sub Divnl. Officer  
Phones  
Anantapur

Telecom District Manager  
Anantapur

4. Chief General Manager  
Telecom, AP Circle  
Hyderabad

: Respondents

Counsel for the applicant : K. Venkateswara Rao  
Advocate

Counsel for the respondents : V. Bheemanna, Standing  
counsel

CORAM

HON. MR. Justice V. Neeladri Rao, Vice Chairman

Hon. Mr. R. Rangarajan, Member (Administration)

O.A. 217/96.

Dt. of Decision : 16-02-96.

ORDER

1. As per Hon'ble Shri R. Rangarajan, Member (Admn.)

The applicant in this OA was engaged as a Casual Mazdoor on 01-12-1981 under the Respondent No.1. He was continued as such up to 31-07-1984 with breaks in between. During that period he had completed 540 days of casual service and thereafter he was not re-engaged.

2. This OA is filed for a declaration that the applicant

is entitled for reengagement as Casual Mazdoor under the control of the Telecom District Manager, Anantapur in terms of the various instructions issued by the Director General, Telecommunications and also as per the Lr.No.TA/LC/1-2/III, dated 21-10-1992 and Lr.No.TA/RE/202/Rigs/Corr., dated 22-02-1993 issued by the Chief General Manager, Telecommunications, Hyderabad by holding the action of the respondents in not reengaging him as illegal, arbitrary, discriminatory and violation of Articles 14 and 16 of the Constitution

3. The applicant herein has acquired some experience in

regard to the departmental activities. Hence he has to be preferred if there is work in future in preference to freshers from the open market. But his long absence cannot be condoned.

4. In the result, the following direction is given.  
The applicant should be re-engaged if there is work in future in preference to freshers from the open market in the unit from which he was last disengaged. If in pursuance of the direction he is going to be re-engaged, none who is already in casual service shall be disengaged.

5. The OA is ordered accordingly at the admission stage itself. No costs. //

*one*

(R. Rangarajan)  
Member(Admn.)

*V. Neeladri Rao*  
(V. Neeladri Rao)  
Vice Chairman

Dated : The 16th February 1996.  
(Dictated in Open Court)

*Am 16/2/96*  
Dy. Regr. (Jud1) CC

To

1. The Sub Divisional Officer, Telecommunication, Guntakal
2. Sub Divnl. Officer, Telecommunications, Hindupur
3. Sub Divnl. Officer Phone, Anantapur
4. Telecom District Manager, Anantapur
5. Chief General Manager, Telecom, AP Circle, Hyderabad
6. Sri K. Venkateswara Rao, Advocate, CAT, Hyderabad
7. Sri V. Bhimanna, SC for Central Govt., CAT, Hyderabad
8. Library, CAT, Hyderabad
9. One spare copy

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I COURT

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO  
VICE CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN : M(A)

Dated: 16-2-1996

~~ORDER~~ JUDGMENT

M.A/R.A./C.A.No.

in  
O.A.No. 217/96

T.A.No. (w.p.No.)

Admitted and Interim directions  
issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

No Space copy

सेनेटर्स प्रशासनिक अधिकार  
Central Administrative Tribunal  
DESPATCH

29 FEB 1996 NRC

हैदराबाद यायपीठ  
HYDERABAD BENCH